depot has been taken up through private sector participation on Build-Own-Operate (BOO) basis for FCI. M/s. Adani Exports Limited was selected as Developer-cum-Operator for these projects through a transparent bidding process. Both the base depots and five field depots have been completed.

(c) The total storage capacity available with different Govenment agencies is 594.26 lakh MTs (including CAP storage) as on 01.03.2010. Out of this, the storage capacity available with FCI is 284.49 lakh MT (255.19 lakh MT covered, 29.30 lakh MT CAP), storage capacity available with CWC is 104.58 lakh MT (80.95 lakh MT covered, 23.63 lakh MT CAP) and storage capacity available with SWCs is 205.18 lakh (195.97 lakh MT covered, 9.21 lakh MT CAP). The Food Corporation of India has informed that the quantum and value of foodgrains damaged during transit and storage during last three years are as follows:

Year	Storage damage (in MTs)	Transit damage (in MTs)	Approx. Value (in Rs. Crore)	
2007-08	918	793	5.86	
2008-09	2565	589	1.83	
2009-10 (upto Feb. 10)	2929	410	1.58	
Total	6412	1792	9.27	

Claims of AP Markfed

2361. SHRI K.V.P. RAMACHANDRA RAO: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that AP Markfed is the nodal agency for procurement of maize under Minimum Support Price (MSP) in Andhra Pradesh;

(b) if so, whether Andhra Pradesh Government has made a request to the Central Government to release balance amount of Rs. 54.04 crores to AP Markfed to enable release of food credit by Reserve Bank of India; and

(c) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Yes, Sir. AP Markfed is one of the Nodal agency for procurement of Maize in Andhra Pradesh.

(b) and (c) Government of Andhra Pradesh has submitted claims towards procurement of Maize by its Agencies, including AP Markfed, under Minimum Support Price (MSP) operations during Kharif Marketing Season (KMS) 2003-04, 2004-05 and 2005-06 amounting to Rs. 48 crores. Finalization of the admissible amount against these claims is under active consideration of Government.

Hiring of private godowns by FCI

2362. PROF. ANIL KUMAR SAHANI: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether FCI in place of using its own storage capacity, hired private godowns for storing foodgrains and wasted crores of public money during 2006-07, 2007-08 and 2008-09;

(b) whether FCI hired 100 per cent open capacity whereas their own capacity utilization was only 1 per cent during 2007-08;

(c) whether FCI has assessed the availability of their own storage capacity both covered and CAP (open) as well as the required capacity to make maximum utilization of owned storage capacity; and

(d) whether there is any proposal to initiate action against FCI officers responsible for wasting public money?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) No, Sir. Food Corporation of India hires godowns on need basis at places where it does not have its own capacities or its owned capacities are insufficient to store the procured stocks. Whenever FCI needs hired capacities, and if at such places the Central/State Warehousing Corporations have godowns, then preference is given to these godowns in comparison to private godowns.

The details of private godowns hired was as follows:

Fig in Lakh MT

(Fig. in Lakh MT)

Year	Capacity
2006-07	6.77
2007-08	6.42
2008-09	11.53

(b) The details of the capacity with FCI (both owned/hired) along with stocks held and %age utilization as on 31-03-08 was as follows:

						(Fig.	In Lakin Wit)
		Covered			CAP		Grand
							Total
	Owned	Hired	Total	Owned	Hired	Total	
Capacity	129.48	87.13	216.61	22.06	0.27	22.33	238.94
Stocks held	60.26	56.68	116.94	0.28	0.27	0.55	117.49
Utilization	47%	65 %	54%	1%	100%	2%	49%

In respect to the observation regarding 100% utilization of hired open capacity against only 1% utilization of the owned open capacity, it is submitted that the figures may please be seen in absolute terms as only wheat and paddy are stored in open/CAP and that too when there is no covered space left at a particular centre. Only 0.46% (55,000 MT against total quantity of 117.49 Lakh MT) of the total quantity of stocks was stored in open, out of which 28000 MT

quantity was stored in owned CAP capacity and for the rest, 27000 MT space was hired in open where our owned capacity was not available. Since the stocks stored in CPA are to be liquidated/ issued out on priority, hence these open capacities were hired on actual utilization basis meaning thereby that the capacity hired will always be equal to stocks stored therein. Out of this 27000 MT capacity, 25000 MT open capacity was hired in Chhattisgarh and 2000 MT capacity in Rajasthan. In Chhattisgarh FCI was having only 2000 MT owned CAP with 100% utilization as on 31.03.08. In this way, the payment of rent is much less but the capacity utilization in such cases would always remain 100% as the capacity hired is shown as equal to the stocks stored only. Because of this reason, the capacity utilization in hired cases is more than that in the owned capacity cases.

(c) Yes, Sir. Under the scheme for construction of godowns for FCI-Storage requirements through Private Enterpreneuers-2008, a detailed analysis have been done for all the Non DCP States (including North Eastern States) about the availability of own storage capacity as well as required capacity. For the DCP States similar excerise is soon going to be made under the similar scheme for DCP States. For North Eastern States a separate excerise has been done for this purpose. Instructions have been issued from time to time to ensure maximum utilization of owned storage capacity.

(d) The decision of hiring of space is always reviewed by the higher officers and Comptroller and Auditor General of India/Internal audit officers and action is taken against the delinquent officers/officials whenever it is found/observed that hiring was not necessary.

Off take of food items by Goa

2363. SHRI SHANTARAM LAXMAN NAIK: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the number of BPL and APL families in Goa;
- (b) when was the survey regarding BPL and APL families done;
- (c) the items available to ration card holders of BPL and APL families, separately;

(d) the off take of various food items by Government of Goa in the last three years, food item-wise; and

(e) the nature of demand, if any, pending of the State Government with the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) Planning Commission is the nodal agency of Government of India for estimating poverty at National and State levels. For allocation of foodgrains to States/Union Territories (UTs) under Targeted Public Distribution System (TPDS), Department of Food and Public Distribution uses the number of Below Poverty Line (BPL) families based on 1993-94 poverty estimates of Planning Commission and population